

GOVERNMENT OF ASSAM
ASSAM STATE DISASTER MANAGEMENT AUTHORITY
Ancillary Block, Janata Bhawan, Dispur, Guwahati-781006
Phone: 0361-2237221 (O); E-mail: asdmaghy@gmail.com

ORDER

No. ASDMA.28/2021/207

Dated 9th August, 2021

Whereas, the Assam State Disaster Management Authority (ASDMA) has vide order of August 2, 2021 issued directives for containment of COVID-19 in both rural and urban areas across the State until further orders;

Whereas, the Ministry of Home Affairs (MHA) vide order dated 28th July, 2021 has directed the States/ UTs to consider implementation of targeted and prompt actions for COVID-19 management as conveyed vide MoHFW advisory dated 28th June, 2021 until 31st August, 2021;

Whereas, the situation of COVID-19 in the State has been further reviewed and shown improvement in terms of case load and overall positivity rate as well;

Now, therefore, in exercise of the powers, conferred under Section 22(2) (h) of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee of the State Disaster Management Authority, Assam, do hereby issues the following directives for both rural and urban areas which will remain in force w.e.f **5 AM of August 10, 2021 until further orders.**

A. Containment Zones:

In case the test positivity of COVID-19 in any area reaches **more than 10 cases in the last seven days**, the jurisdictional District Magistrate will notify such areas as total containment zones in consultation with MD, NHM and ensure necessary containment measures for COVID-19.

However, in such zones, emergency services will continue round the clock and essential services including shops dealing with groceries, fruits and vegetables, dairy and milk booths, animal fodder, etc will remain open upto 5 PM.

Delivery of all essential goods including food, pharmaceuticals, medical equipments through e-commerce in such areas will continue round the clock.



B. Restrictions imposed:

Except for exemptions given in Annexure "A",

SI No	Restrictions imposed for all districts	Restriction time for all districts
(1)	(2)	(3)
1	Curfew Time	6 PM – 5 AM
2	Opening of workplace and business/ commercial establishments	Upto 5 PM
3	Functioning of Government and Private Offices/Establishments.	Upto 5 PM
4	Opening of Shops and commercial establishments	Upto 5 PM
5	Shops dealing with groceries, fruits and vegetables, dairy and milk booths, animal fodder	Upto 5 PM
6	Dine in Restaurants, Dhabas and other eateries	Upto 5 PM
7	Takeaway of food items from restaurants, dhabas and other eateries	Upto 5 PM
8	Opening of Sale counters, showrooms etc. of cold storages and warehouses	Upto 5 PM

C. Other restrictions and relaxations:

1. All Government servants (including contractual and fixed pay) who have taken at least one dose of COVID-19 vaccine shall attend office. Private sector entities may take their own decision about attendance of their employees on this account.
2. Employees who have not taken vaccine will have to attend office as and when their services are required by respective authorities.



3. Employees engaged in emergency / essential services shall attend their duty without any restrictions at any place.
4. The organizations (Government / Private) rendering Essential/Emergency Services, Law Enforcement Services and Election work will continue working without any restrictions in all districts.
5. Pregnant women employees and women with children of 5 years or below working under any Government / PSU / Financial Institutions / Private Organizations irrespective of their grade shall be eligible to work from home.
6. Persons with disabilities (PwDs) working in any Government/PSU/ Financial Institutions/Private organizations shall be exempted from attending duties in consonance with the O.M No.11013/9/2014/Estt.(A.III) dated 1st April, 2020 issued by DoPT, Gol. However, they may be encouraged to work from home.

D. Public Transport (Government and private)

1. Goods transport shall continue unhindered.
2. All Public transport authorities shall enforce COVID-19 appropriate behavior and seating inside the vehicles, carriers, containers etc.
3. Auto Rickshaws, cycle rickshaws and taxis shall operate with one driver and two passengers maintaining social distancing.
4. Pillion riding will be totally prohibited in two wheelers, except with women and children.
5. Intra-district transport, with 50% seating capacity and observance of COVID appropriate behaviour, may be allowed.
6. All inter-district passenger transport services and movement of people to and from other districts shall remain suspended.
7. Wearing of face mask is mandatory even for a single person driving a vehicle. In case of persons travelling in any private car, up to 100 % of its seating capacity, wearing of face mask is mandatory for all the persons.

E. Educational Institutions (Government and Private):

1. All Educational Institutions including Schools/Colleges/Universities shall continue to provide quality virtual options. No physical classes are allowed.
2. Teachers / Faculty members need not attend their respective institution but if District Administration engages in COVID 19 / flood relief related emergency duties, they will have to attend assigned duties.



F. Gatherings:

SI No	Restrictions imposed	Details of restriction imposed
(1)	(2)	(3)
1	Name of the district	All districts
2	Meeting/gathering at any open or closed spaces	• Not allowed in open spaces • Allowed in closed venues (except private functions e.g. marriage, birthday, anniversary, get together etc.) with prior permission of the Deputy Commissioner upto one third of the hall capacity with a ceiling of maximum 200 fully vaccinated persons
3	Marriages/Religious functions and receptions	Allowed with presence of maximum of 10 (ten) persons for the religious part
4	Religious Places	Closed for devotees
5	Funeral/last rites	Allowed with not more than 10 persons
6	Hotels/resorts	Upto 5 PM
7	Delivery of essential goods through e-Commerce	Round the clock
8	Weekly Haats / bazaars	Closed
9	Pharmacies, Hospitals, Animal Care Centres and Veterinary clinics	Round the clock

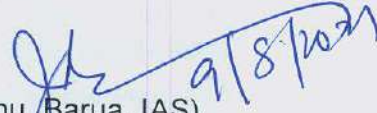
G. Miscellaneous

1. Wearing of face mask is compulsory in all public places.
2. Shop owners shall ensure minimum six feet distance among customers and shall not allow more than 5 persons inside the shop. In addition, shop owners should compulsorily keep sanitizers and hand wash in their shops.
3. Shopkeepers and customers shall have to wear masks, hand gloves and maintain social distancing. Responsibility of maintenance of social distancing will be on the shop owner and failure to do so will be viewed very seriously and may entail summary closure of defaulting shops.
4. Industrial units and Tea gardens may function subject to observance of COVID appropriate behaviour. Head of the unit/tea garden shall be responsible for ensuring social distancing, mask wearing by workers and staff, sanitization of industrial premises, thermal scanning etc.



5. Operation of physical activities of Guwahati Tea Auction Centre (GTAC) including e-auction are allowed with 20% of the total work force till 5 PM including tea tasting, sampling, brokering. Warehousing is fully exempted.
6. Excise authority will continue taking strong action against illegal production and sale of country liquor in all the districts as a COVID containment measure.
7. Restrictions on **inter-district passenger transport services** and **movement of people** to and from other districts, need based **conduct of offline classes** in some premier institutions, graded **re-opening of religious places** and **state protected monuments & sites** etc. will be comprehensively reviewed depending on the progression of reduction in case load.

Other restrictions including odd-even formula for plying of vehicles in urban areas, declaration of containment zones etc. as notified vide Order No.ASDMA.28/2021/63 dated 4th May, 2021 and ASDMA.24/2020/Pt-2/241 dated 12th May 2021 and ASDMA.24/2020/Pt-2/253 dated 15th May 2021 for urban and peripheral areas, restriction on inter district movement issued vide ASDMA.24/2020/Pt-2/255 dated 17th May, 2021, ASDMA/28/2021/90, dated the 4th June 2021, ASDMA.28/2021/86 dated 25th May, 2021, ASDMA.28/2021/108 dated 21st June, 2021, ASDMA.28/2021/126 dated 26th June, 2021, ASDMA.28/2021/148 dated 6th July, 2021, ASDMA.28/2021/199 dated 27th July, 2021, ASDMA.28/2021/203 dated 2nd August, 2021 and exemptions via clarifications issued vide Order No.ASDMA.24/2020/Pt-2/250 dated 13th May, 2021 shall continue to remain in force except those specifically modified by this order.


(Jishnu Barua, IAS)
Chief Secretary, Assam.

Memo No. ASDMA.28/2021/207-A

Dated 9th August, 2021

Copy forwarded to:

1. All Additional Chief Secretaries to the Govt. of Assam, Dispur, Guwahati-6
2. The Director General of Police, Assam
3. All Principal Secretaries/Commissioner & Secretaries to the Govt. of Assam, Dispur, Guwahati-6
4. Commissioner of Police, Guwahati-6
5. The Principal Secretaries of BTC, NCHAC, KAAC.
6. All Deputy Commissioners
7. The Director, Directorate of Information and Public Relations, Assam
8. All Superintendent of Police
9. S.O to the Chief Secretary, Assam, Guwahati-6
10. PPS to Hon'ble Chief Minister, Assam
11. All P.S to Hon'ble Minister, Assam, Dispur, Guwahati-6


(Gyanendra Tripathi, IAS)
Chief Executive Officer, ASDMA

Annexure-A

- A. Following categories of persons are exempted from the purview of **restriction on movement** and **odd even vehicular regulation** (as notified by jurisdictional DDMA) during curfew hours :
1. All Officials and persons, both government and private involved in **emergency services** such as Health and Family Welfare and all related medical establishments, Police, Prisons, Home Guards, Civil Defence, Fire and emergency services, District Administration, Pay & Account Office, Electricity, Water and Sanitation, Public Transport (Air/Railways/Buses) including all incidental services/activities that are essential for smooth functioning of all modes of public transport (such as handling of cargo, ticketing, air freight station, CFS, ICD etc.), Disaster Management and related services, IMD, CWC, Water Resources Department, PHE, NIC, NCC, Indian Red Cross Society, Postal Department and Municipal services, and all **other essential services** on production of valid Identity card. The uninterrupted delivery of public services shall be ensured by the concerned departments/agencies.
 2. All Judicial officers / officials of courts of Assam on production of valid Identity card.
 3. All private medical personnel such as doctors, nursing staff, paramedical staff etc. and other hospital services (such as hospitals, diagnostic centres, clinics, pharmacies, pharmaceutical companies and other medical & health services),
 4. Pregnant women and patients for getting medical /health services.
 5. Person coming from/going to Airports/Railway stations/ISBTs allowed to travel on production of valid ticket.
 6. Officers/officials related to functioning of offices of Diplomats of various countries as well as persons holding any constitutional post on production of valid Identity card.
 7. Electronic and print Media on production of valid Identity card.
 8. There shall be no restriction on inter-state and intra-state movement / transportation of essential / non-essential goods. No separate permission / e-pass will be required for such movements.
 9. Movement of persons related to commercial and private establishments providing following essential services/commodities shall be allowed:
 - I. Shops dealing with food, groceries, fruits & vegetables, dairy & milk booths, meat & fish, animal fodder, pharmaceuticals, medicines and medical equipment.
 - II. Banks, Insurance offices and ATMs.
 - III. Telecommunications, Internet services, Broadcasting and Cable services, IT and IT enabled services.
 - IV. Delivery of all essential goods including food, pharmaceuticals, medical equipments through e-commerce.
 - V. Petrol pumps, LPG, CNG, petroleum and gas retail and storage outlets.
 - VI. Power generation, transmission and distribution units and services.
 - VII. Cold storage and warehousing services.

- VIII. Private security services.
 - IX. Manufacturing units of essential commodities.
 - X. Production units or services, which require continuous process.
10. Persons who are going for COVID-19 vaccination.
 11. All the officials/persons entrusted with election related works either by Government authorities or by private enterprises or by the authorities of any political party or contesting candidate on production of a valid Identity card/ engagement letter / appointment order / work order.
 12. All the employees / persons involved in operations related to forestry under the Environment & Forest department on production of valid Identity card.
 13. Organizations involved in humanitarian / philanthropic works such as supply of cooked food to the COVID patients, feeding of stray animals subject to obtaining prior permission from the jurisdictional DC.
- B. Following activities are allowed during curfew hours:
1. All Agricultural implement supply and maintenance activities may be allowed.
 2. Hotels which are accommodating quarantined persons, medical and emergency staff, air crew may be allowed to operate with skeletal service.
 3. Continuous process industries may be allowed to function, subject to workforce staying in the premises without outwards/inwards movement during the curfew timing.
 4. Agricultural and Tea Garden activities shall continue with strict observance of COVID-19 appropriate behaviour.
 5. Activities relating to supply of essential goods from and to FCI establishments shall continue.
 6. Hospitals and other related medical establishment including their manufacturing and distribution units both in public and private sector such as dispensaries, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulances etc. will continue to remain functional. The transportation of all medical personnel, nurses, paramedical staff, other hospital support services be permitted;
 7. Private security services shall continue;
 8. Manufacturing units of essential commodities shall continue.
 9. Railway offices and persons directly linked with operation of passenger and goods trains shall continue to operate.
 10. Bank, Insurance Company and other financial institutions are allowed to work with skeletal staff. ATMs shall continue to operate 24x7.
 11. Medicine Distributors and C&F can operate round the clock with optimum workforce for maintaining supply chain of medicines.